

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Rev. No. 394 of 2020

Ram Choudhary	Versus	...	...	Petitioner
State of Jharkhand		...	...	Opp. Party

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CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

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For the Petitioner	: Mr. J.N. Upadhyay, Adv.
For the State	: APP

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The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

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05/07.09.2021: It has been submitted by the learned counsel for the petitioner that the matter has been settled outside the court and as such, present criminal revision has become infructuous. Therefore, he seeks permission to withdraw this application.

Permission is granted.

This application is dismissed as withdrawn.

(Rajesh Kumar, J.)